

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 03-05-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : IA(IBC)/724(CHE)2024

PETITION NUMBER : CP(IB)/34(CHE)2022

**NAME OF THE PETITIONER : Assets Care & Reconstruction Enterprise
Ltd**

NAME OF THE RESPONDENT(S) : Edelweiss Asset Reconstruction Com Ltd

**UNDER SECTION : Sec 60(5) of IBC, 2016 & Rule 11 of NCLT
Rules, 2016**

ORDER

Ld. Counsel Mr.Chethan Sagar appears for the Applicant.

Ld. Counsel Mr.P.Kabilan for the Respondent in the main CP.

This is an application seeking substitution of Assets Care and Reconstruction Enterprises Ltd in the place of Edelweiss Asset Reconstruction Company Ltd. The Respondent has no objection in the matter. Application is allowed.

The main CP be amended including the above.

IA(IBC)/724(CHE)2024 is **disposed of**.

In this Case the main CP is posted for hearing on **02.07.2024**.

-SD-

RAVICHANDRAN RAMASAMY
Member (Technical)

ss

-SD-

JYOTI KUMAR TRIPATHI
Member (Judicial)